



\$~42 to 44 (*common order*)

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 914/2018 and Crl.M.A.3385/2018

RAJESH PACHISIA Petitioner

Through: Mr. Manish Tiwari, Advocate with

Mr. Anil Kumar, Adv.

versus

CENTRAL BUREAU OF INVESTIGATION Respondent

Through: Mr. Ashutosh Ghade, Advocate with

Mr. Nikhil Goel, Adv.

+ CRL.M.C. 1076/2018 and Crl.M.A.3891-3892/2018

RAJESH CHANDER KARNATAK Petitioner

Through: Mr. Jagdeep Kumar Sharma,

Advocate with Mr. Gyanendra

Kumar, Adv.

versus

CBI Respondent

Through: Mr. Ashutosh Ghade, Advocate with

Mr. Nikhil Goel, Adv.

+ CRL.M.C. 1088/2018 and Crl.M.A.3917-3918/2018

DINESH CHAND GUPTA Petitioner

Through: Mr. Jagdeep Kumar Sharma,

Advocate with Mr. Gyanendra

Kumar, Adv.

versus

CENTRAL BUREAU OF INVESTIGATION Respondent

Through: Mr. Ashutosh Ghade, Advocate with

Mr. Nikhil Goel, Adv.

CRL.M.C. 914/2018 Etc.

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CORAM: HON'BLE MR. JUSTICE R.K.GAUBA

% ORDER 31.07.2018

As requested, these matters are adjourned as another petition is likely to be transferred to this Bench, to be heard with these petitions.

Be listed on 1st March, 2019.

R.K.GAUBA, J.

JULY 31, 2018 vk

CRL.M.C. 914/2018 Etc.

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